

**IN THE CENTRAL ADMINISTRATIVE TRIBUNAL**  
**Jaipur Bench, Jaipur**  
**ORDER SHEET**

RP 45/94 in Application No.....1083/92.....of 199

Respondent(s).....  
**Union of India**  
.....

Advocate for Applicant(s)  
Mr. J.K. Kaushik

## Advocate for Respondent(s)

### Notes of the Registry

RP 45/94 and MA 294/94 Orders of the Tribunal

19.8.94

Mr. J.K. Kaushik - Counsel for the applicant  
Heard the learned counsel for the applicant.  
The application for condonation of delay has been  
filed at the ~~belated~~ <sup>2</sup> stage. Applicant himself submits  
that he has <sup>2</sup> to file the application upto 17.10.93.  
However, he has filed application on 19.5.94. In the  
application, no grounds has been mentioned except the  
fact that the applicant was sick and was seriously ill.  
This application cannot be entertained. We do not  
find force in the application. Both the Review  
Application and MA <sup>are</sup> dismissed.

(O.P. Sharma)  
Member (A)

(D.L. Mehta)  
Vice-Chairman

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